

ITEM NO.38

COURT NO.3

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 10501/2024

(Arising out of impugned final judgment and order dated 05-03-2024 in CRA No. 136/2017 05-03-2024 in CRA No. 137/2017 passed by the High Court Of Judicature At Bombay At Nagpur)

STATE OF MAHARASHTRA

Petitioner(s)

VERSUS

MAHESH KARIMAN TIRKI & ORS.

Respondent(s)

(IA No.59709/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.58809/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.58808/2024-PERMISSION TO FILE SLP WITHOUT CERTIFIED/PLAIN COPY OF IMPUGNED ORDER and IA No.59708/2024-APPLICATION FOR PERMISSION)

Date : 11-03-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s)

Mr. S.V. Raju, A.S.G.
Mr. Siddharth Dharmadhikari, Adv.
Mr. Aaditya Aniruddha Pande, AOR
Mr. Hrishikesh Chitale, Adv.
Mr. Suyog Deshpande, Adv.
Mr. Abhikalp Pratap Singh, Adv.
Mr. Bharat Bagla, Adv.
Mr. Sourav Singh, Adv.
Mr. Aditya Krishna, Adv.
Ms. Preet S. Phanse, Adv.
Mr. Adarsh Dubey, Adv.
Ms. Yamini Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Though, Shri S.V. Raju, learned Additional Solicitor General appearing for the appellant did not press for stay of acquittal despite there being a prayer in the appeal memo, we are inclined to reject the prayer for stay.

(DEEPAK SINGH)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR